CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.342/11

Friday, this the 12th day of April, 2013

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER

B.Abdul Shukoor S/o.Late T.P Muhammed Koya Director (Planning & Statistics) Directorate of (Planning and Statistics) Secretariat, Union Territory of Lakshadweep Kavaratti Island

...Applicant

(By Advocate Mr.M.V Thamban)

Versus

- Union of India represented by the Secretary to the Government Ministry of Home Affairs New Delhi -1
- 2. The Administrator
 Union Territory of Lakshadweep
 Kavaratti 535

...Respondents

(By Advocate Mr.S Jamal, ACGSC for R1, Mr.S Radhakrishnan for R2)

This application having been heard on 12th April 2013 this Tribunal on the same day delivered the following:-

ORDER

HON'BLE DR.K.B.S RAJAN, JUDICIAL MEMBER

The counsel for the applicant prays time for amending the Original-Application. This is a 2011 matter and the pleadings are complete. As such, we feel that it may not be appropriate to give time to amend the O.A, instead, the applicant can very well withdraw this Original Application with liberty to file a fresh O.A including the amendment he proposes to make in this O.A. Accordingly this O.A is dismissed as withdrawn with liberty to the applicant to file a fresh O.A.

K.NOORJEHAN ADMINISTRATIVE MEMBER

Dr.K.B.S.RAJAN JUDICIAL MEMBER

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